

Form No. CHG-2

Certificate of registration of charge.

[Pursuant to sections 77(1) and 78 of the Companies Act 2013 and sub-rule (1) of 6 of the Companies (Registration of Charges) Rules, 2014

Corporate identity number (CIN) or foreign company registration number of the company(FCRN) of the company:

GLN:

Name of the company:

Charge Identification No.:

This is to certify that pursuant to the provisions contained in Chapter VI of the Companies Act, 2013, the above mentioned charge dated the ____ day of _____two thousand _____, created by the above named company/, on behalf of the company in favour of _____ to secure the amount of _____ rupees has been registered and assigned a Charge Identification Number as mentioned above in the Register of Charges, in accordance with the provisions contained in that behalf in Chapter VI of the said Act.

Given under my hand and seal, at(place), this _____day of _____two thousand _____.

Registrar of Companies

.....

Form No. CHG-3

Certificate of registration of modification of charge [*Pursuant to section 79(b) of the Companies Act 2013 and sub-rule (2) of rule 6 of the Companies (Registration of Charges) Rules, 2014*]

Corporate identity number (CIN) or foreign company registration number (FCRN) of the company:

Name of the company:

Charge Identification No.:

This is to certify that pursuant to the provisions contained in Chapter VI of the Companies Act 2013, the above charge dated the..... Day of 20... created in favour ofto secure the amount of Rs._____ has been modified in the following manner:

Brief particulars of the modification: (as appearing in Form No. 6.1 filed for modification of charge)

and the above modification has been registered and assigned a Charge Identification Number as mentioned above in the Register of Charges, in accordance with the provisions contained in that behalf in Chapter VI of the said Act.

Given under my hand at(place), this _____day of _____two thousand _____.

Registrar of Companies

.....

Form No. CHG-5

Memorandum of satisfaction of charge

*Section 82/83 of the Companies Act 2013 and sub-rule (2) of rule 8
of the Companies (Registration of Charges) Rules, 2014*

1 (a) Corporate identity number (CIN) or foreign company
registration number (FCRN) of the company:

(b) GLN

2 (a) Name of the company:

(b) Charge Identification Number:

This is to certify that pursuant to the provisions contained in
Chapter VI of the Companies Act 2013, the above charge for Rs.
_____ only has been satisfied in full on day of two
thousand in accordance with the provisions contained in
that behalf in Chapter VI of the said Act.

Given under my hand and seal at _____(place), this _____day
of _____two thousand _____.

Registrar of Companies

Form No. CHG-7**Register of charges**

[Pursuant to section 85 sub-rule (1) of rule 10 of the Companies (Registration of Charges) Rules, 2014]

S.No	Charge ID	Date of creation of charge or date of acquisition of property subject to charge	Date of registration of creation of charge	Short description of the property charged
(1)	(2)	(3)	(4)	(5)

Period and amount secured by the charge	Names and addresses of the charge holder	Particulars of the terms and conditions of the charge	Description of the instrument creating the charge
(6)	(7)	(8)	(9)

Date of modification of charge	Date of registration of modification of charge	Description of the instrument modifying the charge	Particulars of modification
(10)	(11)	(12)	(13)

Date of satisfaction	Date of registration of satisfaction	Facts and date of condonation of delay, if any	Reasons for delay in filing for registration of creation, modification or satisfaction of the charge, if any
(14)	(15)	(16)	(17)

FORM NO. CHG.1

[Pursuant to sections 77,78 and 79 and pursuant to Section 384 read with 77,78 and 79 of the Companies Act, 2013 and Rule 3 (1) of the Companies(Registration of Charges) Rules 2014]

Application for registration of creation, modification of charge (other than those related to debentures) including particulars of modification of charge by Asset Reconstruction Company in terms of Securitization and Reconstruction of Financial Assets and Enforcement of Securities Interest Act, 2002 (SARFAESI)

Form Language o English o Hindi

Refer the instruction kit for filing the form.

1. (a) *Corporate identity number (CIN) or foreign company registration number (FCRN) of the company Pre-fill
(b) Global Location Number (GLN) of company
2. (a) Name of the company
(b) Address of the registered office

(c) email id of the company
3. (a) *This form is for registration of
 Creation of charge Modification of charge
(b) Charge ID of the charge to be modified.
(c) SRN of form INC.28
4. *Whether the applicant is The company The charge holder
5. Whether the form is being filed
(i) *Beyond 30 days but within 300 days from the date of creation or modification Yes No
(ii) If yes, give reasons for the delay and mention the duration of delay

(iii)
6. (a) whether charge is modified in favour of asset reconstruction company (ARC) or assignee
 Yes No
(b) Whether charge holder is authorised to assign the charge as per the charge agreement Yes No
7. (a) *Date of the instrument creating or modifying the charge
(b) *Nature, description and brief particulars of the instrument(s) creating or modifying the charge

(c)
8. Type of charge
* (a) A charge on

<input type="checkbox"/> Uncalled share capital	<input type="checkbox"/> Calls made but not paid	<input type="checkbox"/> Immovable property or any interest therein
<input type="checkbox"/> Movable property (not being pledge)	<input type="checkbox"/> Floating charge	<input type="checkbox"/> (Hypothecation)
<input type="checkbox"/> Any property for securing the issue of secured deposits	<input type="checkbox"/>	<input type="checkbox"/>
<input type="checkbox"/> Licence under a patent	<input type="checkbox"/>	<input type="checkbox"/> Copyright
<input type="checkbox"/> Book debts	<input type="checkbox"/> Ship or any share in a ship	<input type="checkbox"/> Solely of Property situated outside India
<input type="checkbox"/> Others		

(b) If others, specify
9. (a) *Whether consortium finance is involved Yes No
If Yes, enter Lead Banker's name
(b) *Whether joint charge is involved Yes No
(c) *Number of charge holder(s)
(Note: If more than one charge holder is involved then attach the names of charge holders, details of extent to the charge, particulars of property charged, amount secured)

10. Particulars of the charge holder (in case charge is modified in favour of ARC or assignee, enter the particulars of ARC or assignee)

Category

If others, specify

Name

In case of others, specify

CIN, if applicable **Pre-fill**

*Name

Address *Line I

Line II

*City

*State *ISO country code

Country

*Pin code

*e-mail id

11. (a) *Amount secured by the charge (in Rs.)
(In case the amount is in foreign currency, rupee equivalent to be stated)
(In case of modification of charge, enter the amount secured by the charge after such modification)

(b) Amount secured by the charge in words

(c)

12. B

(a)

(b)

(c)

(d)

(e)

13. In

(a) Date of instrument creating or evidencing the charge

(b) Description of the instrument creating or evidencing the charge

(c)

(d)

(e)

14. *Short particulars of the property or asset(s) charged (including complete address and location of the property)

(i)

(ii)

(iii)

(iv)

(v)

(vi)

(vii)

(viii)

(ix)

(x)

15. (a) *Whether any of the property or interest therein under reference is not registered in the name of the company Yes No

(b) If yes, name of the person in whose name it is registered

16. Da

17. Pa

shall be displayed in the certificate of modification of charge)

Atta

- (1) *Instrument(s) of creation or modification of charge;
- (2) Instrument(s) evidencing creation or modification of charge in case of acquisition of property which is already subject to charge together with the instrument evidencing such acquisitions;
- (3) Particulars of all joint charge holders;
- (4) Optional attachments, if any

Declaration

- I am authorized by the Board of Directors of the Company vide resolution number * *dated to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I also declare that all the information given herein above is true, correct and complete and as per the attached charge instrument(s) or document(s) and nothing material has been suppressed. A copy of the attached charge instrument(s) or document(s) is/ are available at the registered office or principal place of business in India of the company.
- I further declare that:
 - (a) the delay in filing the particulars of creation/modification, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders or creditors of the company;
 - (b) no prejudice would be caused to the charge holder(s) or any other creditor(s) of the company, if the delay is condoned;
 - (c) the company has not created or modified any other charge(s) whatsoever on the assets of the company, since the creation / modification of the present charge, for which the application for condonation of delay is being filed;
 - (d) the company is carrying on the business as on the date of filing this application and no proceedings to wind-up the company have commenced or are pending against the company;
 - (e) there is no litigation proceedings pending before any court of law for which condonation of delay is being filed;
 - (f) the company has not applied for striking off the name of the company from the register of Registrar of Companies

To be digitally signed by

Director or manager or secretary or CEO or CFO (In case of an Indian company)
or an authorised representative (In case of a foreign company)

DSC

Designation

DIN of the director; DIN or PAN of the manager or CEO or CFO or authorised representative; or membership number of company secretary

Declaration

I/we confirm that the attached charge instrument(s) or document(s) is/are true copies of the original which is/are available with the charge holder and/or assignee and all the information and particulars mentioned above are derived there from are concisely and correctly stated. I/we am/are duly authorised to sign this form.

To be digitally signed by

DSC

Charge Holder

PAN of the charge holder

To be digitally signed by

DSC

ARC or assignee

PAN of the ARC or assignee

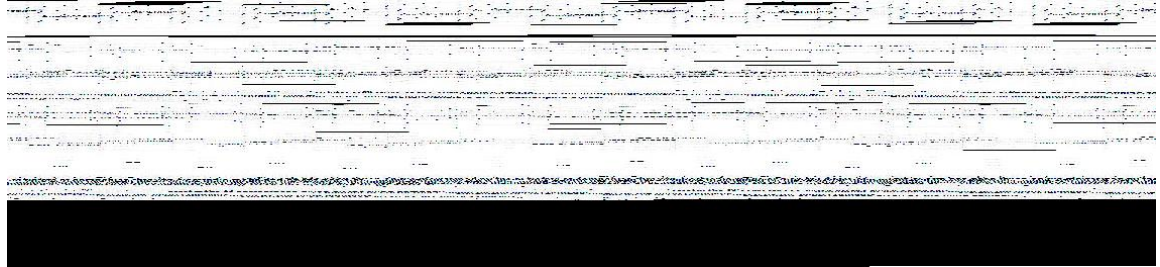
To be digitally signed by

DSC

Designation

PAN

Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively.



FORM NO. CHG.4

[Pursuant to section 82(1) of the Companies Act, 2013 and Rule 8(1) of the Companies (Registration of charges) Rules 2014]



Particulars for satisfaction of charge thereof

Form Language English Hindi

Refer the instruction kit for filing the form

1. (a) *Corporate identity number (CIN) or
foreign company registration number (FCRN) of the company

(b) Global location number (GLN) of company

2. (a) Name of the company

(b) Address of the register

(c) email ID of the company

3. *This form is for registration of Satisfaction of charge

4. (a) (i) *Whether the form is being filed beyond 30 days Yes No
If yes, give reasons for the delay and mention the duration of delay

(ii)

(b) *SRN of Form CHG.4 filed for satisfaction of charge

(c) *SRN of Form INC.28

5. *Whether charge is satisfied mpany (ARC) or assignee Yes No

* Charge creation identification (ID) number

6. (a) Particulars of the charge holder or ARC or assignee

* Name of chargeholder

In case of others,

CIN, if applicable

Name

Address

* e-mail ID

(b) Particulars of creation of original charge and subsequent modifications

- (i) Charge creation date (DD/MM/YYYY)
- (ii) Charge last modified date (DD/MM/YYYY)
- (iii) * Final amount secured
(In case the amount is in foreign currency, rupee equivalent to be stated) (in Rs.)
- (iv) Amount secured by the charge in words
- (v) In case amount secured by the charge is in foreign currency, mention details

7. *Date of Satisfaction of charge in full

Attachments

- *Letter of the charge holder stating that the amount has been satisfied;
- Order of the Central Government;
- Optional attachment(s)

Declaration

- I am authorized by the Board of Directors of the Company vide resolution no.* dated* to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I also declare that all the information given herein above is true, correct and complete and as per the attached charge instrument(s) or document(s) and nothing material has been suppressed.
- I further declare that:
- the delay in filing the particulars of satisfaction, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders or creditors of the company;
 - no prejudice would be caused to the charge holder(s) or any other creditor(s) of the company, if the delay is condoned;
 - the company has not created or modified any other charge(s) whatsoever on the assets of the company, since the satisfaction of the present charge, for which the application for condonation of delay is being filed;
 - the company is carrying on the business as on the date of filing this application and no proceedings to wind-up the company have commenced or are pending against the company;
 - there is no litigation proceedings pending before any court of law for which condonation of delay is being filed;
 - the company has not applied for striking off the name of the company from the register of Registrar of Companies

To be digitally signed by DSC Box

Director or manager or company secretary or CEO or CFO (in case of an Indian company)
or an authorised representative (in case of a foreign company)

Designation

DIN of the director; or DIN or PAN of the manager or CEO or CFO or authorised representative; or Membership number of the company secretary

Declaration

I/we confirm that the attached charge instrument(s) or document(s) is/are true copies of the original which is/are available with the charge holder and/or assignee and all the information and particulars mentioned above are derived there from are concisely and correctly stated. I/we am/are duly authorised to sign this form.

To be digitally signed by DSC Box

Charge Holder (financial institution or bank or debenture holder etc.)

PAN

Email ID

To be digitally signed by

ARC or assignee

PAN

Email ID

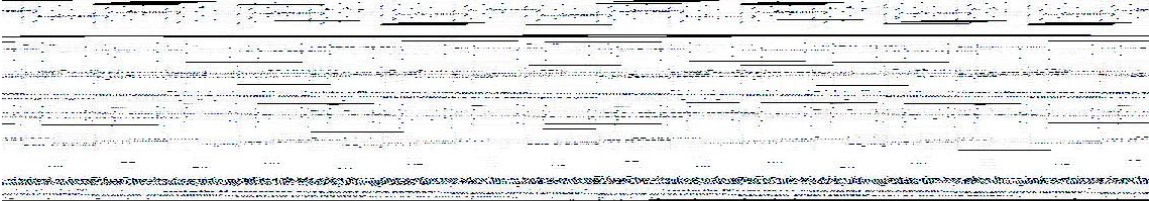
To be digitally signed by

PAN

Designation

Email ID

Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively.



FORM NO. CHG.6

[Pursuant to section 84(1) and pursuant to Section 384 of the Companies Act, 2013 and Rule 9 of the Companies (Registration of charges) Rules 2014]



Notice of appointment or cessation of receiver or manager

Form Language English Hindi

Refer the instruction kit for filing the form.

1(a). *Corporate identity number (CIN) or foreign company registration number of the company

(b). Global location number (GLN) of company

2(a). Name of the company

(b) Address of the registered office or of the principal place of business in India of the company

3. (a) *This notice is being filed by Person appointing receiver or manager Person appointed as receiver or manager
(b) *Type of Notice Appointment Cessation

4. Particulars of receiver or manager

(a). *Income-tax permanent account number (PAN)	<input type="text"/>
(b). *Name	<input type="text"/>
(c). *Address	Line I <input type="text"/> Line II <input type="text"/>
(d). *City	<input type="text"/>
(e). *State	<input type="text"/>
(f). *Country	<input type="text"/>
(g). *Pin code	<input type="text"/>

5. *Date of appointment (DD/MM/YYYY)
6. *Date of Cessation (DD/MM/YYYY)
7. * Whether the appointment is to an order of court Pursuance to any instrument

8. (a) Number of charges

(b) Pursuance to an order

Court reference	Date of Court order (DD/MM/YYYY)	Charge ID	Appointment relating to whole of the property of the company	Appointment relating to income arising from whole of the property of the company
<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="radio"/> Yes <input type="radio"/> No	<input type="radio"/> Yes <input type="radio"/> No

(c) Pursuance to any instrument

Description of instrument	Date of instrument (DD/MM/YYYY)	Charge ID	Appointment relating to whole of the property of the company	Appointment relating to income arising from whole
<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="radio"/> Yes <input type="radio"/> No	<input type="radio"/> Yes <input type="radio"/> No

				of the property of the company
			O Yes O No	O Yes O No

Attachments

1. *Copy of instrument appointing receiver/ manager;
2. *Copy of court order;
3. List of specified property of the company in case the appointment relates to specified property of the company;
4. List of specified property of the company in case the appointment relates to income arising from specified property of the company;
5. Optional attachment(s), if any

Attachment
Attachment
Attachment
Attachment
Attachment

Declaration

I declare that whatever stated above is true correct and complete and nothing material has been suppressed including the attachments to this form. I am duly authorised to sign this form.

To be digitally signed by DSC Box

Person appointing receiver or manager
PAN

To be digitally signed by DSC Box

Receiver or manager
PAN

Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively

Modify	Check Form	Prescrutiny	Submit
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For office use only:

Affix filing details

eForm Service request number (SRN) eForm filing date (DD/MM/YYYY)

This e-Form is hereby registered

Digital signature of the authorising officer

Confirm submission

Date of signing

(DD/MM/YYYY)

FORM NO. CHG.8

[Pursuant to section 77(1) read with 87 of The Companies Act, 2013 and rule 12 (2) of The Companies(Registration of charges) Rules 2014]

Application to Central Government for extension of time for filing particulars of registration of creation / modification / satisfaction of charge OR for rectification of omission or misstatement of any particular in respect of creation/ modification/ satisfaction of charge

Form Language o English o Hindi

Refer the instruction kit for filing the form.

16. (a) * Corporate identity number (CIN) or foreign company registration number (FCRN) of the company

Pre-Fill

(b) Global Location Number (GLN) of company

17. (a) Name of the company

(b) Address of the registered office or principal place of business in India of the company

(c) email ID of the company

18. * This form is for condonation of

- Delay in registration of
 - Creation of Charge
 - Modification of Charge
 - Satisfaction of Charge
- Omission or misstatement of any particular in respect of
 - Creation of Charge
 - Modification of Charge
 - Satisfaction of Charge

4. *The application is made by Company Any other interested person

5. *SRN of relevant form Form CHG.1 Form CHG.4 Form CHG.9

6. Charge identification number(ID)

7. (a) *Date of creation/modification/satisfaction of charge entered in the relevant form

(b) *Amount of charge created/modified/satisfied

(c) *Name(s) of the charge holder(s)

(d) *Particulars of the property or asset(s) charged (including complete address and location of the property)

8. *Reasons for delay/omission/misstatement in filing

9. *Details of omission/misstatement and the relief required

Attachment(s)

1. *Instrument creating/modifying/satisfying the charge;
 2. Letter of authorisation (in case of Authorised Representative of a foreign company);
 3. Copy of resolution of the Board authorising the filing of the application and appointing the authorized representative, if any;
 4. Affidavit;
 5. Confirmation from the Charge-holder;

List of attachments

Attachment
Attachment
Attachment
Attachment
Attachment

6. Balance Sheet and Annual Return of financial year in which form was filed for which rectification is done (if completed);

7. Optional attachment, (if any)

Attachment
Attachment

Remove attachment

Declaration (if applicant is company)

I

- do solemnly declare that I am the **(Drop down: values- director or manager or company secretary or CEO or CFO or an authorised representative)**;
- and it is further declared that
 1. the delay in filing the particulars of creation/modification/satisfaction or omission or misstatement, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders or creditors of the company;
 2. no prejudice would be caused to the charge holder(s) or any other creditor(s) of the company, if the delay is condoned or omission or misstatement is rectified;
 3. the company has not created or modified any other charge(s) whatsoever on the assets of the company, since the creation / modification of the present charge, for which the application for condonation of delay is being filed;
 4. the company is carrying on the business as on the date of filing this application and no proceedings to wind-up the company have commenced or are pending against the company;
 5. there is no litigation proceedings is pending before any court of law for which condonation of delay is being filed;
 6. the company has not applied for striking off the name of the company from the Register of Registrar of Companies.

To be digitally signed by

Director or manager or company secretary or CEO or CFO (In case of an Indian company) or an authorised representative (In case of a foreign company)

DSC

Designation

DIN of the director; or DIN or PAN of the manager or CEO or CFO or
or authorised representative; or Membership number of the company secretary

Declaration (if applicant is any person other than the company)

I confirm that the delay in filing the particulars of creation/modification/satisfaction or omission or misstatement, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders or creditors of the company and all the information and particulars mentioned above are concisely and correctly stated.

To be digitally signed by

DSC

Charge Holder
PAN

To be digitally signed by

DSC

ARC or assignee

PAN

To be digitally signed by

DSC

Designation

PAN

Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively

Modify

Check Form

Prescrutiny

Submit

For office use only :

eForm Service request number (SRN)

eForm filing date

(DD/MM/YYYY)

Digital signature of the authorising officer

This e-Form is hereby approved

This e-Form is hereby rejected

Date of signing

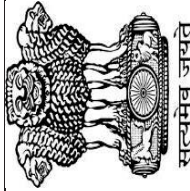
Confirm Submission

(DD/MM/YYYY)

Affix filing details

FORM NO. CHG.9

[Pursuant to sections 71(3), 77,78 & 79 and pursuant to Section 384 read with 71(3), 77,78 and 79 of The Companies Act, 2013 and Rule 3 of The Companies(Registration of charges) Rules 2014]



Application for registration of creation or modification of charge for debentures or rectification of particulars filed in respect of creation or modification of charge for debentures

Form Language o English o Hindi

Refer the instruction kit for filing the form.

1.(a) *Corporate identity number (CIN) or foreign company registration number (FCRN) of the company

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the registered office or of the principal place of business in India of the company

(c) e-mail ID of the company

3. (a) *This form is for o Creation of charge o Modification of charge o Rectification of charge
(b) *Type of debentures o Debentures o Debenture Stock o Bond o Any other instrument
(c) SRN of the form for which rectification is being filed

(d) Charge ID of the charge to be modified or rectified

(e) SRN of form INC.28

(f) Rectification to be made in regard to

- Type of debentures
- Particulars related to series of debentures
- Amount secured by charge
- Principal terms and conditions, extent and operation of charge
- Particulars of commissions, allowances or discount
- Number of trustees or debenture holders
- Particulars related to present issue of series
- Description / Particulars of property charged
- Extent of charge

4. (a) *whether applicant is o Company o Trustee of debenture holders or charge holder
(b) Whether the form is being filed

- (i) *Beyond 30 days but within 300 days from the date of creation or modification Yes No
- (ii) If yes, give reasons for the delay and mention the duration of delay

- (iii) Beyond 300 days Yes No
 (if yes, an application will be required to be made to Central Government for extension of further time)
5. * Number of trustee(s) of debentureholders or chargeholder(s) modified in favour of ARC or assignee, enter the particulars of ARC or assignee)

Get List of Charge holders	
Name	<input type="text"/>
In case of ot CIN, if applicable	<input type="text"/>
*Name	<input type="text"/>
Address *Line I	<input type="text"/>
Line II	<input type="text"/>
*City	<input type="text"/>
*State	<input type="text"/> *ISO country code <input type="text"/>
*Country	<input type="text"/>
*Pin code	<input type="text"/>
*e-mail id	<input type="text"/>

6. * Date of creation of charge (DD/MM/YYYY)

7. Whether the charge is for Entire series of debentures Any issue in a series of debentures

8. (a) Whether the series of debentures are registered with the Registrar of Companies (RoC) Yes No

(b) If yes, (i) The total amount secured by the whole series (in Rs.)

(ii) Date of registration of series (DD/MM/YYYY)

9. (a) * Date of present issue of series (DD/MM/YYYY)

(b) * Amount of present issue of series (amount secured by the charge) (in Rs.)

(In case of modification of charge, enter the amount secured by the charge after such modification)

(c) Amount secured by the charge in words

10. * Date of resolution authorising the issue of the series (DD/MM/YYYY)

11. (a) * Description of the property charged indicating whether it is a charge on

- Uncalled share capital Calls made but not paid Immovable property or any interest therein Hypothecation)
- Movable property (not being pledge) Floating charge
- Any property for securing the issue of secured deposits
- Licence under a patent Copyright
- Book debts Ship or any share in a ship Solely of Property situated outside India
- Others

(b) If others, specify

(c) * Particulars of the property charged (including location of the property)

--

12. * Brief of the principal terms and conditions, (including rate of interest, date of redemption and creation of debenture redemption reserve) extent and operation of charge

--

13. * Particulars as to amount or rate percent of the commission, allowances or discount (if any) paid, or made either directly or indirectly by the company to any person(s) in consideration of their subscribing or agreeing to subscribe, whether absolutely or conditionally, or procuring or agreeing to procure subscriptions, whether absolute or conditional, for any of the debentures included in this return.

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Modification of charge

- 14.(a) *Whether charge is modified in favour of asset reconstruction company(ARC) or assignee Yes No
(b) Whether trustee of debenture holders or charge holder is authorised to assign the charge Yes No

15.(a) *Description of the instrument modifying the charge

(b) * Date of instrument modifying the charge

(DD/MM/YYYY)

16. * Particulars of the present modification

(Please ensure that correct particulars are entered as the same shall be displayed in the certificate of modification of charge)

Attachment(s)

- (5) Copy of resolution authorising the issue of debenture series;
- (6) Instrument(s) of creation or modification of charge;
- (7) Order of the Central Government for rectification of charge;
- (8) Optional attachments, if any

List of attachments

Attachment
Attachment
Attachment

Remove a attachment

Declaration

- I am authorized by the Board of Directors of the Company vide resolution number.* dated to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I also declare that all the information given herein above is true, correct and complete and as per the attached charge instrument(s) or document(s) and nothing material has been suppressed. A copy of the attached charge instrument(s) or document(s) is/ are available at the registered office or principal place of business in India of the company.
- I further declare that:
- (g) the delay in filing the particulars of creation/modification, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders or creditors of the company;
 - (h) no prejudice would be caused to the charge holder(s) or any other creditor(s) of the company, if the delay is condoned;
 - (i) the company has not created or modified any other charge(s) whatsoever on the assets of the company, since the creation / modification of the present charge, for which the application for condonation of delay is being filed;
 - (j) the company is carrying on the business as on the date of filing this application and no proceedings to wind-up the company have commenced or are pending against the company;
 - (k) there is no litigation proceedings pending before any court of law for which condonation of delay is being filed;
 - (l) the company has not applied for striking off the name of the company from the register of Registrar of Companies

To be digitally signed by

Director or manager or secretary or CEO or CFO (In case of an Indian company) or an authorised representative (In case of a foreign company)

DSC

Designation

DIN of the director; DIN or PAN of the manager or CEO or CFO or Authorised representative; or membership number of company secretary

Declaration

I/we confirm that the attached charge holder and/or assignee and all the document(s) or instrument(s) is/are true information which is/are available with the charge holder and/or assignee and all the information and particulars of the original mentioned above are derived there from are concisely and correctly stated. I/we am/are duly authorised to sign this form.

To be digitally signed by

Trustee of debenture holders or Charge Holder
PAN

DSC

To be digitally signed by

ARC or assignee

DSC

PAN

To be digitally signed by

DSC

Designation

PAN

Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively

